

APPROPRIATION (RAILWAYS) NO. 6 ACT, 2006
53 of 2006

[December 21st, 2006]

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APPROPRIATION (RAILWAYS) NO. 6 ACT, 2006
53 of 2006

[December 21st, 2006]

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2006-07 for the purposes of Railways. BE it enacted by Parliament in the Fifty-seventh Year of the Republic of India as follows:--

1. Short title :-

This Act may be called the Appropriation (Railways) No. 6 Act, 2006.

2. Issue of Rs. 568,00,50,000 :-

From and out of the Consolidated Fund of India there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of five hundred sixty-eight crores and fifty thousand rupees towards defraying the several charges which will come in course of payment during the financial year 2006-07, in respect of the services relating to Railways specified in column 2 of the Schedule.

3. Appropriation :-

The sums authorised to be paid and applied from and out of the Consolidated Fund of India by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULE 1

FIRST SCHEDULE

THE SCHEDULE			
(See sections 2 and 3)			
1	2	3	
No. of Vote	Services and purposes	Sums not e	
		Voted by Parliament	Charge the Consolid Fun
		Rs.	Rs.

		RS.	RS
16	Assets -- Acquisition, Construction and Replacement		..
	<i>Other</i> Expenditure		..
	Capital	300,00,20,000	..
	Railway Funds	268,00,15,000	..
	Railways Safety Fund	15,000	..
	TOTAL	568,00,50,000	..